

**Central Administrative Tribunal
Principal Bench**

**CP No.680/2018
in
RA No.169/2018
MA No.424/2019
OA No.2662/2017**

New Delhi, this the 1st day of February, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

CP. No.680/2018

Registrar,
Central Administrative Tribunal,
New Delhi.

...Suo Motto

Versus

Ravi Kumar
S/o Shri Sewa Ram,
R/o KG-1,543, Vikas Puri,
New Delhi-110018.

...Respondent

(By Advocates : Shri A.S. Nambiar, Senior Advocate with
Shri U.Srivastava, Shri M.K. Gaur, Shri J.P.Sharma and
Shri Sewa Ram along with respondent in person)

RA No.169/2018

Ravi Kumar, Aged 39 years,
S/o Shri Sewa Ram,
R/o KG-1, 543, Vikas Puri,
New Delhi-110018.

...applicant

(By Advocates : Shri A.S. Nambiar, Senior Advocate with
Shri U.Srivastava, Shri M.K. Gaur,Shri J.P.Sharma and
Shri Sewa Ram along with applicant in person)

Versus

1. A.S. Kiran Kumar (Secretary/Chairman),
Indian Space Research Organisation,

Dept. of Space, Government of India,
Antariksh Bhavan, New BEL Road,
Bangalore-560231.

2. Union of India,
Represented by : The Secretary,
Prime Minister Office, South Block,
New Delhi-110004.
3. Mr.Solanki Suryakant Jashwantkumar,
Space Applications centre,
Jodhpur Tekra, Ambavadi Vistar,
Ahmedabad-380015.

...Respondents

(By Advocate : Shri N.K.Aggarwal
Ms. Harvinder Oberoi)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

These contempt proceedings are initiated in view of the averments made by the respondent herein, in RA No.169/2018 in OA No.2662/2017. They are to the effect that the Tribunal lost all its respect and dignity in the eyes of the applicant and in no manner whatsoever, any order of banishment, can run the applicant into thinking otherwise and that the applicant shall remain bound by the principles of boldness.

2. After notice was issued, Shri A.S. Nambiar, learned Senior Advocate appeared and argued the matter. Without entering into the merits of the case, the learned

Senior Advocate submitted that there was absolutely no basis or justification for the respondent herein to make the comments which he did in the RA. On the previous day of hearing, he stated that an affidavit tendering apology and withdrawing the RA would be filed.

3. Today, an affidavit of apology is filed. The respondent is also present and he tendered apology in the open Court. Though, the conduct of the respondent herein in the Court as well as the language employed by him in the RA were highly objectionable, out of sheer respect for the learned Senior Advocate and the manner in which he tried to protect the majesty of the Court, we accept the affidavit of apology submitted by the respondent herein.

4. We accordingly, close the CP by observing that in case the respondent indulges in acts of this nature in future, severe consequences will follow. As prayed for by the respondent herein, the CP No.680/2018 is dismissed.

MA No.424/2019 in RA No.169/2018

5. This Application is filed by the review applicant seeking withdrawal of the RA. Accordingly, the MA is allowed.

RA No.169/2018 in OA No.2662/2017

6. In view of the above order passed in MA No.424/2019, the RA is dismissed as withdrawn.

(Pradeep Kumar) (Justice L.Narasimha Reddy)
Member (A) Chairman

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